

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAS PROJECT ENGINEERS PRIVATE LIMITED

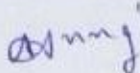
1.	NAME OF CORPORATE DEBTOR	MAS PROJECT ENGINEERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	12/02/1997
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U32202DL1997PTC085074
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	1ST FLOOR, NEELKANTH CHAMBERS-IV PLOT NO. 6, LOCAL SHOPPING COMPLEX, RISHABH VIHAR, DELHI 110092
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13 TH OCTOBER 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	30 TH OCTOBER 2019
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MR. ASHOK KUMAR JUNEJA (LL.B, FCS, ACMA, DBF, ADICA, M. COM) Advocate, Insolvency Professional & Valuer IBBI REG NO. IBBI/IPA-002/IP-N00117/2017-18/10286
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	ADDRESS- 1203, 12 TH FLOOR VIJAYA BUILDING, 17, BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI-110001 EMAIL ID REGISTERED WITH BOARD: ashokjuneja@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	ADDRESS- 1203-1205, 12 TH FLOOR VIJAYA BUILDING, 17, BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI-110001 MOBILE NO. +91- 9810532462. PHONE NO. +9111- 41563467, 43011969,23324078 EMAIL ID (for communication): masproject.liquidator@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	28 TH NOVEMBER 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bench III, New Delhi has ordered the commencement of liquidation of **MAS PROJECT ENGINEERS PRIVATE LIMITED** on 30th October, 2019.

The stakeholders of MAS PROJECT ENGINEERS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before **28th November, 2019**, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



ASHOK KUMAR JUNEJA
(LL.B, FCS, ACMA, DBF, ADICA, M. COM)
Advocate, Insolvency Professional & Valuer

Date: 04th November, 2019

Place: New Delhi